

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL MISCELLANEOUS No.57170 of 2025**

Arising Out of PS. Case No.-176 Year-2024 Thana- INDUSTRIAL AREA District- Vaishali

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Digvijay Narayan S/o Late Jai Narayan Sah R/o Village - Govindpur Bestwara, P.S - Singhwara, District - Darbhanga Presently Revenue Clerk at Hajipur Block, P.S - Hajipur Sadar, District - Vaishali

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

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**Appearance :**

For the Petitioner : Mr. Shivjee Singh, Advocate  
For the State : Mr. Chandra Bhushan Prasad, APP

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**CORAM: HONOURABLE MR. JUSTICE PRABHAT KUMAR SINGH  
ORAL ORDER**

2     27-08-2025                     Heard learned counsel appearing on behalf of the petitioner and learned APP appearing on behalf of the State.

2. The petitioner apprehends his arrest in a case registered for the offence punishable under Sections 420, 467, 468, 471 and 120B of the Indian Penal Code.

3. As per prosecution case, it is alleged that this petitioner, along with other accused persons, fraudulently mutated the land of informant in the name of others on the basis of forged and fabricated documents.

4. It is submitted by learned counsel appearing on behalf of the petitioner that petitioner is quite innocent and has committed no offence. Petitioner has falsely been implicated in this case merely because at the relevant time, this petitioner was



posted as Revenue Clerk.

5. On the other hand, learned A.P.P. for the State has vehemently opposed the prayer for grant of anticipatory bail to the petitioner and submitted that petitioner is named in the F.I.R. with specific accusation that he, along with other accused persons, fraudulently mutated the land of informant in the name of others on the basis of forged and fabricated documents. Petitioner has got two criminal antecedents.

6. Considering the facts and circumstances of the case, nature of accusation and criminal antecedents of the petitioner, the prayer for grant of anticipatory bail to the petitioner is rejected.

**(Prabhat Kumar Singh, J)**

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